

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**PRINCIPAL BENCH**

**NEW DELHI**

**COMPANY APPEAL (AT)(Insolvency) No.1231 of 2019**

**In the matter of:**

Anand Sonbhadara, RP of Shubhkamna

Buildtech P vt Ltd

Appellant

Vs

Arham Escon Pvt Ltd

Respondent

**Present:**

Mr. Abhishek Anand, Mr. Viren Sharma, Mr Prateek Kushwaha, Advocates for the appellant.

Mr Arun Kathpalia, Sr. Advocate, Mr. Rakesh Sinha, Md Ghulam Akbar, Mr. Jeemon Raju K, Mr. Avinash Singh, Advocates for R1.

Mr. UN Singh, Advocate for R2.

**ORDER**

**23.02.2021**-Learned counsel for appellant undertakes to file written submissions in physical form during the course of the day. He is directed to provide copy of the same to the opponent counsel. Learned counsel for the Respondent also seeks and is granted one week time to file written submissions. Let the matter be fixed for final hearing on **15<sup>th</sup> March, 2021 on top of the list.**

Interim order to continue till next date of hearing.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Mr. Kanthi Narahari]  
Member (Technical)**

*Bm/Kam*